

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101
CP(IB) 259 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Globe Fincap Ltd

.....Applicant

V/s

India Green Reality Ltd

.....Respondent

Order delivered on ..26/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Bhash H Mankand, Ld. Adv.
For the Respondent : Mr. Jaimin R Dave, Ld. Adv. along with Ms. Hirva Dave,
Ld. Adv.

ORDER

Learned Counsel for the Financial Creditor submitted that he had been served with an additional affidavit by the Corporate Debtor ten minutes ago. Hence, he requires some time to deal with the same. But the additional affidavit of the Corporate Debtor was neither filed before this Adjudicating Authority nor uploaded on the e-portal. We direct the Corporate Debtor to upload the same within seven days without fail.

Since the matter pertains to the year 2019, we finally adjourned the matter for hearing on 16.11.2022.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)

Rajeev